

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00333/2020**

**Dated Friday the 20<sup>th</sup> day of March Two Thousand Twenty**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

S.Tamilselvam,  
No. 9. T. K. Street,  
Gandhi Nagar,  
Edayar Palayam,  
Coimbatore 641025.

....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India rep by,  
1.The Director General,  
Department of Posts,  
New Delhi 110001.

2.The Chief Postmaster General,  
Tamilnadu Circle,  
Chennai 600002.

3.The General Manager,  
Postal Accounts and Finance,  
Tamilnadu Circle,  
Chennai 600008.

4.The Postmaster General,  
Western Region,  
Coimbatore.

5.The Senior Superintendent of Post Offices,  
Coimbatore Division  
Coimbatore 641001. ....Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To direct the respondents to modify the last pay drawn as Rs. 61,500/- instead of Rs. 59,700/- taking into account the pay drawn by him in the PS Group 'B' post before his retirement and to give all consequential benefits such as pension, gratuity and commutation and all other benefits taking into account the last pay drawn as Rs. 61,500/- along with interest and costs including the arrears of pay and allowances and to calculate the retirement benefits accordingly,

ii. To direct respondents to refund the entire recovered amount from the retirement benefits of the applicant and

iii. To pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost."

2. It is submitted that the applicant was initially appointed as Postal Assistant in the year 1987 and after subsequent promotions and qualifying the Limited Departmental Competitive Examination, he was promoted as Senior Postmaster, Coimbatore HO w.e.f. 14.09.2018 and his pay was fixed at Rs. 61,500/-. As such, he retired on 31.12.2018. It is alleged that the respondents had wrongly re-fixed the applicant's last drawn pay as Rs. 59,700/- instead of Rs. 61,500/- and recovered without any notice. He made representations dt. 14.12.2018, 18.12.2018 & 09.09.2019 which are still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Mr. M. Kishore Kumar, SPC takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representations dt. 14.12.2018, 18.12.2018 & 09.09.2019 (Annexures A5 to A7) in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)  
Member(A)

(P. Madhavan)  
Member(J)

20.03.2020

SKSI